

Libony
The
Office

REGISTERED No. P.,390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 14. CUTTACK, FRIDAY, APRIL 5, 1940.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

CONTENTS

| | PAGE. | | PAGE. |
|--|---------|--|---------|
| PART I.—Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices. | 61-65 | PART VII.—Advertisements and Notices, etc. | 219-223 |
| PART II.—Educational Notices, Results of Examinations, etc. <i>(Nothing for publication.)</i> | | PART VIII.—Sale Notices of the Forest Department. <i>(Nothing for publication.)</i> | |
| PART III.—Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments. | 271-290 | PART IX.—Circulars and General Letters by the Comptroller, Orissa. <i>(Nothing for publication.)</i> | |
| PART IV.—Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps. | 149-155 | PART X.—Acts of the Legislative Assembly of Orissa. <i>(Nothing for publication.)</i> | |
| PART V.—Acts of the Indian Legislature assented to by the Governor-General. <i>(Nothing for publication.)</i> | | PART XI.—Bills introduced into the Legislative Assembly of Orissa. Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly. <i>(Nothing for publication.)</i> | |
| PART VI.—Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council. <i>(Nothing for publication.)</i> | | SUPPLEMENT 283-301 | |
| | | SUPPLEMENT (A). <i>(Nothing for publication.)</i> | |

PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO CUTTACK.

| DAY AND DATE. | STANDARD TIME. | PLACE. | REMARKS. |
|---------------|----------------|---|----------|
| APRIL, 1940— | | | |
| Saturday, 6th | ... | 9-00 A.M. Leave Puri (via Bhubaneswar and Chandka.) | By car. |
| | ... | 11-00 A.M. Arrive Cuttack. | |

| DAY AND DATE. | STANDARD TIME. | PLACE. | REMARKS. |
|-----------------------------------|----------------|--|----------|
| APRIL, 1940— | | | |
| Sunday, 7th to Friday, 12th | | HALT. | |
| Saturday, 13th ... | 9-00 A.M. | Leave Cuttack (via Bhubaneswar and Chandka.) | By car. |
| | 11-00 A.M. | Arrive Puri. | |

(Arrivals and departures will be private.)

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

J. Bowstead, Esq., M.C., I.C.S., Secretary to the Governor.

D. B. Moore, Esq., I.P., Aide-de-Camp to the Governor.

Subadar-Major and Hony. Lt. Bhim Singh Thapa, Bahadur, O.B.I., Hony. Indian Aide-de-Camp to the Governor.

All letters and telegrams intended for His Excellency the Governor and party should be addressed to "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

J. BOWSTEAD,

Secretary to His Excellency
the Governor of Orissa.

HOME DEPARTMENT.

NOTIFICATIONS.

The 1st April 1940.

No. 2285-A.—Mr. I. H. Macdonald, I.C.S., on completion of his training in the Ganjam and Koraput Settlement, is posted to the Khurda subdivision of the district of Puri.

He is appointed to be a Magistrate of the second class.

The 3rd April 1940.

No. 2425-A.—Under section 407(2) of the Code of Criminal Procedure (Act V of 1898) Rai Sahib Nalini Kanta Ghose, Deputy Magistrate and Deputy Collector in charge of the Ghumsur subdivision of the district of Ganjam, is vested with powers to hear appeals from convictions by Magistrates of the second and third class.

The 28th March 1940.

No. 760-P.—Mr. B. C. Das, officiating Superintendent of Police, Sambalpur, is granted leave on average pay for 2 months

and 23 days under rules 154 to 157 of the Orissa Service Code with effect from the 8th April 1940 to 30th June 1940.

Notification no. 674-P., dated the 19th March 1940 is cancelled.

The 28th March 1940.

No. 761-P.—Mr. G. R. G. Ffoulkes, I.P., Assistant Superintendent of Police, Koraput, is posted to Rayaghada, vice Rao Bahadur P. Kanakrazu Pantulu, Deputy Superintendent of Police, Rayaghada, appointed to officiate as Superintendent of Police, Sambalpur.

The 28th March 1940.

No. 762-P.—Khan Sahib Enamul Haq, Inspector of Police, Bengal-Nagpur Railway, Kharagpur, is appointed temporarily to officiate as Deputy Superintendent of Police, Koraput, vice Mr. G. R. G. Ffoulkes, I.P., Assistant Superintendent of Police, transferred to Rayaghada.

Notification no. 676-P., dated the 19th March 1940 is cancelled.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEVELOPMENT DEPARTMENT.**NOTIFICATIONS.***The 3rd April 1940.*

No. 1089-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935) the Governor of Orissa is pleased to appoint Maulavi Fazlur Rahman, Sub-Deputy Collector on probation on being relieved of his duties as Superintendent of the Orissa Co-operative Training Institute, to act as Assistant Registrar of Co-operative Societies, Puri Circle, during the absence on leave of Sri Sachidananda Pujhari, Deputy Collector and Assistant Registrar, or until further orders.

The 3rd April 1940.

No. 1093-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Maulavi Fazlur Rahman, Assistant Registrar, Co-operative Societies—

- (a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act;
- (b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 25, sub-section (1) of section 36 and section 39 of the said Act; and
- (c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

By order of the Governor,

R. P. WARD,

*Secretary to Government.***PUBLIC WORKS DEPARTMENT.****NOTIFICATIONS.***The 29th March 1940.*

No. 3662-E.—Sri S. K. Palit, Assistant Engineer, on relief from the Capital Construction Division is posted to the

charge of the Akhuapada Subdivision under the Northern Division of the Orissa Circle.

By order of the Governor,

S. K. ROY,

*Secretary to Government.**The 3rd April 1940.*

No. 3990-E.—Sri Sohanlal, Assistant Engineer, in charge of the Balasore Subdivision is granted leave on average pay for 2 months, under rules 150, 155 and 157 of the Orissa Service Code, with effect from the date he is relieved of his charge.

The 3rd April 1940.

No. 3991-E.—Sri Dibyasingha Misra, temporary Assistant Engineer, is posted to the charge of the Balasore Subdivision vice Sri Sohanlal, granted leave.

S. K. ROY,

*Secretary to Government.***SUBORDINATE CIVIL SERVICE.****HOME DEPARTMENT.****NOTIFICATION.***The 1st April 1940.*

No. 2281-A.—Sri Ratnakar Rao, Sub-Deputy Collector on probation, on return from leave, is posted to the headquarters station of the district of Ganjam.

He is appointed to be a Magistrate of the third class.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.***REVENUE DEPARTMENT.****NOTIFICATIONS.***The 30th March 1940.*

No. 2088—LR-70/39-R.—In exercise of the powers conferred by sub-clause (a) of clause (4) and clause (6) of section 3 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to empower Sri Prasanna Kumar Das, Sub-Deputy Collector, to discharge the functions of a Collector under section 193 of the said Act.

The 2nd April 1940.

No. 2153-R.—In exercise of the powers conferred by sub-clause (a) of clause (4) and clause (6) of section 3 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor is pleased to empower Sri Anirudha Das, Sub-Deputy Collector, to discharge the functions of a Collector under section 193 of the said Act.

By order of the Governor,
R. P. WARD,
Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 30th March 1940.

No. 1604-L.S.-G.—Under sub-section (3) of section 44 of the Madras Local Boards Act, 1920, as applied to the Agency, the Governor is pleased to remove Sri K. Narasimham Pantulu, B.A., Sub-Deputy Magistrate and a member and President of the Union Board, Gunupur in the Koraput district, from the office of member and President of the said Union Board on his having been transferred to a place outside its jurisdiction.

S. DAS,
Secretary to Government.

OFFICE OF THE DIRECTOR OF HEALTH AND INSPECTOR-GENERAL OF PRISONS.

NOTIFICATIONS.

The 28th March 1940.

No. 3569-M.—Dr. P. V. Jaganath Rao, M.B., B.S., temporary Civil Assistant Surgeon of the Government Hospital, Russelkonda, is transferred to the Government Headquarters Hospital, Koraput, with effect from the 9th March 1940 (forenoon), vice Dr. Dhirendranath Ghosh, transferred.

The 29th/30th March 1940.

No. 3624-M.—The following Civil Assistant Surgeons of the Orissa Provincial Medical Service have passed the examination, held on the completion of their first post-graduate training at the Medical College Hospital, Patna, in 1940 :—

1. Dr. Jalaluddin Ahmed, M.B.
2. Dr. Dayanidhi Misra, M.B., B.S.

G. VERGHESE, LT.-COL., I.M.S.,
Director of Health and Inspector-General of Prisons, Orissa.

OFFICE OF THE SECRETARY TO GOVERNOR.

NOTIFICATION.

The 28th March 1940.

No. 1390-S.G.—The following notifications, issued from the Secretariat of the Governor-General (Public), are republished for general information.

J. BOWSTEAD,
Secretary to the Governor.

New Delhi, the 12th February 1940.

No. 1/40-G. G.(A).—His Excellency the Governor-General has been pleased to direct that the following officers shall be given courtesy rank in the Warrant of Precedence for India in the Article noted against each officer :—

1. Directors of the Article 45.
Department of
Supply.
2. Deputy Directors Article 55.
and Technical
Officers of the
Department of
Supply.

New Delhi, the 12th February 1940.

No. 1/4/40-G. G. (A).—The Governor-General is pleased to direct that the Director of Inspection, Customs and Central Excises, shall take courtesy rank in Article 43 of the Warrant of Precedence for India.

H. C. PRIOR,
Joint Secretary to the Governor-General (Public).

New Delhi, the 22nd February 1940.

No. 1/5/40-G.G.—The Governor-General is pleased to direct that the Deputy Chief Engineer, Indian Posts and Telegraphs Department, shall take courtesy rank in Article 50 of the Warrant of Precedence for India.

New Delhi, the 20th March 1940.

No. 1/8/40-G.G.(A).—The Governor-General is pleased to direct that the Director-General of Information shall take courtesy rank in Article 26 of the Warrant of Precedence for India.

H. C. PRIOR,
Secretary to the Governor-General (Public).

ORISSA EDUCATIONAL SERVICE.**NOTIFICATION.**

The 29th March 1940.

No. 2-A.—Mr. Sukanta Rao, headmaster of the Angul high school, is allowed leave on average pay for one month and twenty-eight days under rules 150, 154 to 157 and 163 of the Orissa Service Code with effect from the 15th February 1940.

2. Maulavi Shaikh Tahiruddin, assistant headmaster of the Angul high school and a member of the Upper Division of the Subordinate Educational Service, is appointed to act as headmaster of the same school and in class II (senior branch) of the Orissa Educational Service with effect from the 15th February 1940, vice Mr. Sukanta Rao, on leave.

S. C. TRIPATHI,

Director of Public Instruction.